

Order dated 12.2.04

The sole grievance of the applicant is that while Res. No. 4 was allowed to perform the duties of Divisional Sports Coordinator-cum-protocol Inspector, he was unaware of such position, as a result of which, he was deprived to compete with Res. 4.

A memo has ~~not~~ been filed by the Respondents 1 to 3 by stating that No. 4 was allowed to function as Divisional Sports Coordinator cum protocol Inspector on deputation in a work-charged post. Since the deputation is already over, No. No. 4 thereafter was repatriated to his parent Department, thus the O.A. has become infructuous. Accordingly, the O.A. is dismissed as infructuous.


Vice-Chairman (T)


Vice-Chairman (A)